

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

O.A.413/95.

Dt. of Order: 29-3-95.

1. P.V.Ramana
2. G.Brahmaji
3. A.Krishna Rao
4. M.Nagasivannarayana
5. Y.Visalakshi
6. R.Kamaraju
7. P.Simhachalam
8. B.D.K.Kumari
9. S.Sivaji
10. M.Seshagiri Rao

... Applicants

Vs.

1. The Union of India,  
rep. by the Secretary,  
Department of Posts,  
Dak Bhavan, New Delhi-110 001.
2. The Postmaster General,  
Visakhapatnam Region,  
Visakhapatnam.
3. The Superintendent of Post Offices,  
Anakapalli Division, Anakapalle.
4. The Chief Post Master General,  
A.P.Circle, Hyderabad-1.

... Respondents

\* \* \*

Counsel for the Applicants : Shri T.V.V.S.Murthy

Counsel for the Respondents : Shri N.V.Raghava Reddy, Addl.C.

\* \* \*

CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

\* \* \*

... 2.

(Order passed by Hon'ble Shri A.B.Gorthi, Member (A) ).

\* \* \*

The applicants ~~who are~~ <sup>were</sup> initially appointed as R.T.P. Postal Assistants and were later absorbed as regular Postal Assistants. The periods during which they worked as RTPPAs are furnished in Annexure A-I to the Original Application. The prayer of the applicants is for a direction to the Respondents to extend the benefit of the Judgement in O.A.611/94 and grant them Productivity Linked Bonus for the period during which they had worked as RTPPAs.

2. The applicants state that from the very date of their appointment as RTPPAs, they were performing duties similar to those performed by regular Postal Assistants for full eight hours a day or more. Accordingly they claim that they are also entitled for Productivity Linked Bonus.

3. Similarly situated employees approached this Tribunal (Ernakulam Bench and this Bench) claiming similar relief, which was granted. As the applicants before us are in the same situation as the applicants in O.A.611/94 and other Original Applications decided by this Tribunal, we see no reason in not extending similar benefit to the applicants also.

4. In the result, the Original Application is allowed with a direction to the Respondents to grant the applicants

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the same benefit as was granted by this Bench of the Tribunal in O.A.611/94. The above direction should be complied within a period of three months from the date of communication of this order.

5. The Original Application <sup>is</sup> ordered accordingly at the admission stage itself after hearing counsel for both the parties. No costs. /

*transcripts*  
(A.B.GORTHI)  
Member (A)

*Neelam*  
(V.NEELADRI RAO)  
Vice-Chairman

Dt. 29th March, 1995.  
Dictated in Open Court.

*Abu Gaff*  
Deputy Registrar (J)CC

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To

1. The Secretary, Union of India,  
Dept. of Posts, Dak Bhavan, New Delhi-1.
2. The Postmaster General, Visakhapatnam Region,  
Visakhapatnam.
3. The Superintendent of Post Offices,  
Anakapalli Division, Anakapalle.
4. The Chief Postmaster General,  
A.P.Circle, Hyderabad-4.
5. One copy to Mr. T.V.V.S.Murthy, Advocate, CAT.Hyd.
6. One copy to Mr. N.V.Raghava Reddy, Addl.CGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pvm